

ITEM NO.38

COURT NO.12

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9835/2014

(Arising out of impugned final judgment and order dated 22/05/2014 in CRLA No. 108/2001 passed by the High Court of Kerala at Ernakulam)

C SUKUMARAN

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

(With appln. (s) for bail and office report)

Date : 12/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Abhilash M.R., Adv.
Mr. Nishe Rajen Shonker, Adv.

For Respondent(s) Mr. Ramesh Babu M.R., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Hearing concluded.

Judgment reserved.

(S. K. RAKHEJA)
COURT MASTER

(RENU DIWAN)
COURT MASTER